

Shri Bishwanath Roy
 Shri K. P. Salve
 Shri N. K. Sanghi
 Shri Yogendra Sharma
 Shri Janardan Jagannath
 Shinkre
 Shri R. K. Sinha
 Shri N. K. Somani
 Shri Tenneti Viswanatham
 Shri Ram Sewak Yadav; and
 Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session."

MR. SPEAKER: The question is:

That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, be referred to a Select Committee consisting of 28 members, namely:—

Shri Jahan Uddin Ahmed
 Sardar Buta Singh
 Shri N. C. Chatterji
 Shri J. K. Choudhury
 Shri S. R. Damani
 Shri N. Dandekar
 Shri Pattiam Gopalan
 Shri Kanwar Lal Gupta
 Shri B. N. Katham
 Shri Yashwant Singh Kushwah
 Shri V. Krishnamoorthi
 Shri Brij Bhushan Lal
 Shri P. Govinda Menon
 H. H. Raja Yeshwantrao M. Mukne
 Shri Chintamani Panigrahi
 Shri S. B. Patil
 Shri Shiva Chandika Prasad
 Shri R. Dasaratha Rama Reddy
 Shri Bishwanath Roy
 Shri N. K. P. Salve
 Shri N. K. Sanghi
 Shri Yogendra Sharma
 Shri Janardan Jagannath
 Shinkare
 Shri R. K. Sinha
 Shri N. K. Somani
 Shri Tenneti Viswanatham
 Shri Ram Sewak Yadav; and
 Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session.

The motion was adopted

11.26 hrs.

CENTRAL EXCISES BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Here also with your permission I make two changes. In the place of Shri Kanwar Lal Gupta. Shri Om Prakash Tyagi is included and in the place of Shri Yajna Datt Sharma. Shri Bansh Narain Singh is included.

I beg to move:

"That the Bill to consolidate and amend the law relating to the Central duties of excise, be referred to a Select Committee consisting of 24 members, namely:—

Shri B. R. Bhagat
 Shri Onkar Lal Bohra
 Shri C. K. Chakrapani
 Shri Valmiki Chaudhary
 Shri C. C. Desai
 Shri P. K. Ghosh
 Shri Lakkan Lal Gupta
 Shri Z. M. Kahandole
 Shri Latafat Ali Khan
 Shri S. M. Krishna
 Shri Maharaj Singh
 Shri F. H. Mohsin
 Shri J. H. Patel
 Shri S. D. Patil
 Shri N. G. Ranga
 Shrimati Uma Roy
 Shri Erasmo de Sequeira
 Shri Era Sezhiyan
 Shri Prakash Vir Shastri
 Shri Bansh Narain Singh
 Shri S. M. Solanki
 Shri K. Suryanarayana
 Shri Om Prakash Tyagi; and
 Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session."

SHRI S. M. BANERJEE (Kanpur): I protest on behalf of Shri Kanwar Lal Gupta.

श्री प्रकाशवीर शास्त्री (हापुड) :
 मैं एक निवेदन करना चाहता हूँ कि कल
 मैं ने स्वयं संसद-कार्य मंत्री से निवेदन किया

[श्री प्रकाशवीर शास्त्री]

था कि यह तीन इतनी बड़ी-बड़ी सेलेक्ट कमेटियां बन रही हैं, इन में केवल एक को छोड़ कर बाकी दो सेलेक्ट कमेटियों में भारतीय क्रांति दल के किसी भी सदस्य को सम्मिलित नहीं किया गया है। मुझे बताया गया कि अब यह लिस्ट प्रकाशित हो चुकी है और अब इस में कोई परिवर्तन करना कठिन है लेकिन अब आज इसमें परिवर्तन किया जा रहा है। तो भविष्य में अगर इस तरह की चीज हो तो उस में सब गुटों को समान रूप से प्रतिनिधित्व मिले इस के बारे में व्यवस्था प्राप कर दें।

MR. SPEAKER: The question is:

"That the Bill to consolidate and amend the law relating to the Central duties of excise, be referred to a Select Committee consisting of 24 members, namely:—

Shri B. R. Bhagat
Shri Onkar Lal Bohra
Shri C. K. Chakrapani
Shri Valmiki Chaudhary
Shri C. C. Desai
Shri P. K. Ghosh
Shri Lakhan Lal Gupta
Shri Z. M. Kahandole
Shri Latafat Ali Khan
Shri S. M. Krishna
Shri Maharaj Singh
Shri F. H. Mohsin
Shri J. H. Patel
Shri S. D. Patil
Shri N. G. Ranga
Shrimati Uma Roy
Shri Erasmo de Sequeira
Shri Era Sezhiyan
Shri Prakash Vir Shastri
Shri Bansh Narain Singh
Shri S. M. Solanki
Shri K. Suryanarayana
Shri Om Prakash Tyagi; and
Shri Prakashchand B. Sethi.

with instructions to report by the last day of the first week of the next session.

The motion was adopted

11.28 hrs.

COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I beg to move:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969, to a Joint Committee of the Houses, be suspended."

MR. SPEAKER: The question is:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969, to a Joint Committee of the Houses, be suspended."

The motion was adopted.

SHRI P. C. SETHI: Sir, with your permission, in this motion I want to make two changes, viz., in the place of Shrimati Indira Gandhi, Shri Sant Bux Singh and in the place of Shri S. K. Sambandhan, Shri S. Kandappan are included.

Sir, I beg to move:

"That the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matter connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

Shri Sonubhau Dagadu Baswant
Shrimati Jyotsna Chanda
Shri Dinkar Desai
Shri Nageshwar Dwivedi
Shri J. M. Imam